

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI**

**PRINCIPAL BENCH**

**CP-120 (ND)/2016**

**IN THE MATTER OF:**

Vijay Kumar Gupta & Ors. .... Applicant/petitioners

Vs.

M/s. S.R. Cottex Pvt. Ltd. .... Respondent

**Order under Section 241/242 of the Companies Act**

**Order delivered on 24.10.2017**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**

**Hon'ble President**

**Ms. Deepa Krishan**

**Hon'ble Member (T)**

For the Applicant/petitioner : Mr. Naveen Dahiya, Mr. Karan Malhotra,  
Ms. Manisha Chaudhary, Advocates  
For the Respondent : Mr. R.K. Jain, Mr. Manoj Kumar Khanna,  
Advocates

**ORDER**

A cheque for a sum of Rs. 4,00,000/- (Rupees Four lakhs only) drawn on State Bank of India dated 03.11.2017 has been handed over to the Counsel for the petitioner in the Court today. Learned Counsel for the respondent states that the cheque would not bounce.

List for final disposal on 9<sup>th</sup> November, 2017.

*Sd/-*  
**(CHIEF JUSTICE M.M.KUMAR)**  
**PRESIDENT**

*Sd/-*  
**(DEEPA KRISHAN)**  
**MEMBER(TECHNICAL)**

24.10.2017  
V.Sethi